

**THE NATIONAL COMPANY LAW TRIBUNAL,
CHANDIGARH BENCH, CHANDIGARH
(Through web-based video conferencing platform)**

CP (IB) No. 618/Chd/CHD/2019

**Under Section 9 of the Insolvency
and Bankruptcy Code, 2016.**

In the matter of:

Om Steel India	...Petitioners-Operational Creditor
Vs	
Gilco Exports Ltd.	...Respondent-Corporate Debtor

Present through video-conferencing:

Mr. Vineet Sehgal, Advocate for the petitioner.

Mr. Vineet Sehgal, Advocate appearing for the petitioner submits that the matter has been settled between the parties and seeks leave of this Tribunal to withdraw the petition.

2. Accordingly, the CP No. 618/Chd/CHD/2021 is dismissed as withdrawn.

Sd/-

(L.N. Gupta)
Member(Technical)

Sd/-

(Ajay Kumar Vatsavayi)
Member (Judicial)

September 03, 2021

rk